

ITEM NO.1501 Court 2 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(CrI.) No. 10/2009 In W.P.(C) No. 202/1995

AMICUS CURIAE Petitioner(s)

VERSUS

PRASHANT BHUSAN AND ANR. Respondent(s)

([HEARD BY : HON. ARUN MISHRA, HON. B.R. GAVAI AND HON. KRISHNA MURARI, JJ.])

Date : 10-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

By Courts Motion, AOR

For Respondent(s)

Mr. Mohit Chaudhary, Adv.
Ms. Puja Sharma, AOR
Mr. Kunal Sachdeva, Adv.
Mr. Imran Ali, Adv.
Mr. Balwinder Singh Suri, Adv.
Mr. Anup Kumar Mishra, Adv.
Ms. Garima Sharma, Adv.
Mr. Parveen Kumar, Adv.
Applicant-in-person, AOR

Mr. Rajeev Dhavan, SR. Adv.
Ms. Kamini Jaiswal, AOR
Mr. Prashant Bhusan-in-person.

Mr. Rohit Kumar Singh, AOR

Mr. Jishnu M.L., Adv.
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.
Mr. G. Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

Before reaching to any finding whether the statement made as

to "Corruption" would *per se* amount to Contempt of Court, the matter is required to be heard.

List the matter on 17.08.2020.

(ASHWANI KUMAR)
AR-CUM-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed order is placed on the file)